

(e) if so, what was the foreign exchange involvement of each Company during the last three years, year-wise on these activities; and

(f) what are the names of products of each Company for which they are permitted to formulate from their own-produced bulk drugs?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) These details are not available with this Ministry since approvals for manufacture under loan licence are being granted by the State Drug Controllers under the Drug & Cosmetics Act.

(b), (d) and (e) Does not arise.

(c) Information regarding total sales turnover for 90-91 is not readily available.

(f) All companies are permitted to formulate from their own produced bulk drugs. These companies have been granted several approvals over the years for manufacture of bulk drugs. Therefore the time and labour involved in compiling this extensive data would not be commensurate with the results likely to be achieved.

#### Withdrawal of Claim Notices

780. SHRI H. HANUMANTHAPPA Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that his Ministry have withdrawn certain claim notices issued against drug companies recently; and

(b) if so, names of those companies and reasons for such action?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) No, Sir.

(b) Does not arise.

#### Names of Drug Companies still to be Assessed

781. SHRI H. HANUMANTHAPPA: Will the PRIME MINISTER be pleased to state: 246 R. S. —6.

(a) what are the names of drug companies involved in Supreme Court whose liabilities are still to be assessed for any certain period; and

(b) what is the price for which assessment is still to be made in each case and by when the assessment would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) and (b) Assessment of liabilities for the period 1-1-84 to August, 1987 is yet to be made in respect of the Labs.

following companies involved in the Supreme Court cases: —

(i) M/s Cyanamid

GD UJB. John Wyeth & M/s. Geoffrey Manners

(iii) M/s Pfizer

(iv) M/s. Tamil Nadu Dadha

(v) M/s. Anil Starch

(vi) M/s. S. G. Pharmaceuticals

(vii) M/s. France India & M/s. Griffon Labs.

(viii) M/s. Ethnor

The liabilities will be computed soon after receipt of complete data from the concerned companies for which correspondence is already going on with them.

#### Powers of Government under DPCO, 1987

782. SHRI H. HANUMANTHAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that under Provision 14 of DPCO, 1987 power to recover due amounts arisen the under has been taken by Government but power to utilise the recovered amount is omitted;

(b) whether it is also a fact that under provision 15 power has been taken to recover the overcharged amount by Drug companies but no clause relating to utilisation of funds have been provided; and

(c) if so, what steps have been taken to rectify these anomalies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (c) The matter is under examination of the Government.

#### **Acquisition of M-II missiles by Pakistan from China**

783. OR. BAPU KALDATE: SHRI A. G. KULKARNI: SHRI VISHWASRAO RAM-RAO PATIL: SHRI KAPIL VERMA: KUMARI SUSHILA TIRIA: SHRI MURLIDHAR CHAND-RAKANT BHANDARE: SHRI SHIV PRATAP MISHRA. SHRI MAHENDRA PRASAD: SHRI SORESH PACHOURI: SHRIMATI VEEN A VERM A:

Will the Minister of DEFENCE be pleased to state:

(a) what is the Government's perception of threat to India's security arising from Pakistan's acquisition of M-II ballistic missiles from China;

(b) what are the North Indian cities which will come under target range of these missiles;

(c) what measures are being taken to provide an effective deterrent to these missiles;

(d) whether China has also given to Pakistan their bomb design of their fourth bomb test; and

(e) whether China has also supplied enough enriched Uranium to Pakistan?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): Government consider the acquisition of sophisticated arms and missiles by Pakistan, beyond its legitimate defence requirements, as adversely affecting India's security and

the maintenance of peace and stability in the region.

(b) M-II missiles being launched from mobile launchers and their strike depth would depend on the site from which they are fired. Certain cities in I&K, Punjab, Haryana, Himachal Pradesh, Rajasthan and Gujarat will fall within the range of these missiles.

(c) Government take into consideration all developments impinging on our security and continually update plans to maintain full defence preparedness.

(d) and (e) Government have seen reports to this effect.

#### **Implementation of Prasar Bharati Bill**

784. SHRI PARVATHANENI UPENDRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have formulated any schedule for the implementation of the Prasar Bharati Act; and

(b) if so, by when the Corporation is likely to come into being?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRDA VYAS): (a) and (b) Most of the activities essential to the formal establishment of Prasar Bharati have not been completed. Besides, the possibility of bringing out amendments in the Act cannot be ruled out. The Government are nevertheless committed to set-up Prasar Bharati within 365 days as promised in Congress Manifesto.

#### **Security to flic Media Personnel and fto Installation!**

785. SHRI PARVATHANENI UPENDRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the security for media personnel and its installations has been tightened after the extremists attack on the Director General